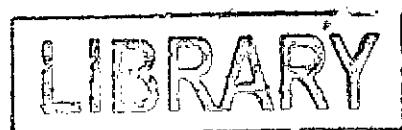


CENTRAL ADMINISTRATIVE TRIBUNAL  
 CALCUTTA BENCH  
 KOLKATA  
 (Through video conferencing)



OA. 350/708/2021

Date of order: 21.06.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member  
 Hon'ble Dr. Nandita Chatterjee, Administrative Member

Baidyanath Majhi, Son of Late Haradhan Majhi,  
 Aged about 66 years, Worked as Ex-Technician  
 Grade-II/SCW/SYAE/LLH Under Eastern Railway,  
 Howrah Division, Howrah, Residing at Village  
 – Dalui Bazar, P.O. – Rasulpur, P.S. – Memari,  
 District – Burdwan (East), Pin – 713151.

..... Applicant.

-Versus-

1. Union of India, through the General Manager, Eastern Railway, 17, N.S. Road, Fairlie Place, Kolkata – 700 001.
2. The Divisional Railway Manager, Eastern Railway, Howrah Division, Howrah, Pin – 711101.
3. The Additional Divisional Mechanical Engineer, Carriage and Wagon, Eastern Railway, Howrah Division, Howrah, Pin – 711 101.
4. Sr. Divisional Personnel Officer, Eastern Railway, Howrah Division, Howrah, Pin – 711 101.

..... Respondents.

For the Applicant : Mr. T. K. Biswas, Counsel

For the Respondents : Mr. K. Sarkar, Counsel

O R D E R (Oral)Per Ms. Bidisha Banerjee, JM:

This application has been filed to seek the following reliefs:

"8.a) An order directing the respondents to release the 2/3<sup>rd</sup> compassionate allowance with all benefits which was lying in the department since 2009 to till today and the applicant is entitled to interest for delay payment of benefits because this delay was occurred due to fault of respondents and further directing the respondents why not obey their own order till today and also release the 2004 Bonus and Last Month Salary.

b) An order directing the respondents to consider the representation dated 24.8.2019 (Annexure – A-6) within specific period.

c) Any other order or orders as the Hon'ble Tribunal may deem fit and proper."

2. Heard Id. Counsel for both sides at length.
3. Both the parties agree that the matter can be disposed of with liberty to the applicant to prefer a comprehensive representation to the respondent authorities seeking benefits of Pension Rule and Railway Board Circular No. R.B.E. 164/08.
4. Id. Counsel for applicant submits that he would prefer a comprehensive representation with liberty to seek benefit of compassionate allowance specifically in the light of the said circular.
5. Liberty is granted. The representation be filed within 4 weeks. In the event it is filed as such, let an appropriate order be issued within 2 months from the date of receipt of a copy of such representation.
6. It is made clear that we have not entered into the merit of the matter and therefore all the points to be raised in the representation shall be open for consideration.



350/708/2020-1

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7. Thus, the OA would stand disposed of. No costs.

(Dr. Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

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